

Case No.

E FIR No. 023745/2020

PS Kalyanpuri

State vs. Jitender @ Jitu s/o Sh. Daya Chand

U/s 379/411 IPC

12.11.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5760-5780/Judl.Br.East/KKD dated 27.10.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of regular bail on behalf of accused Jitender @ Jitu s/o Sh. Daya Chand .

Present: Sh. Deepak Kumar, Ld. APP for State

Ms. Ifat Sultana, Ld. LAC for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

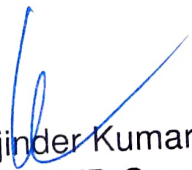
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 25.09.2020. That he is innocent and has been falsely implicated in this case.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
12.11.2020